

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3259**

TO BE ANSWERED ON THE 29TH MARCH, 2023/ CHAITRA 8, 1945 (SAKA)

POLICY INITIATIVES FOR CYBER CRIME

3259 DR. ASHOK BAJPAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) year-wise and State-wise details of total number of various kinds of cyber-crimes committed during last three years in the country;**
- (b) details of the policy initiatives, if any, taken by Government for cyber crime detection and their mitigation along with their outcome;**
- (c) details of the efforts, if any, made by Government to curb the commission of the cyber crimes from trans country boundaries and success attained therein; and**
- (d) details of the present methodology for monitoring cyber crimes?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d) : The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication “Crime in India”. The latest published report is for the year 2021. As per the data published by the NCRB, State/UT wise and Crime Head-wise details of cases registered under cyber crimes (involving communication devices as medium/target) during the period from 2019 to 2021 are at the Annexure-I & II respectively.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule to the Constitution of India. States/UTs are primarily responsible

for the prevention, detection, investigation and prosecution of crimes including cyber crimes. The Central Government supplements the initiatives of the State Governments through advisories and schemes for the capacity building of their Law Enforcement Agencies (LEAs).

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has established the 'Indian Cyber Crime Coordination Centre' (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner.

The National Cyber Crime Reporting Portal (www.cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. The Citizen Financial Cyber Fraud Reporting and Management System, under I4C, has been launched for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. A toll-free Helpline number '1930' has also been operationalized to get assistance in lodging online cyber complaints.

Seven Joint Cyber Coordination Teams have been constituted under I4C covering the whole country based upon cyber crime hotspots/ areas having multi jurisdictional issues by on boarding States/UTs to enhance the coordination framework among the LEAs of the States/UTs.

The Indian Computer Emergency Response Team (CERT-In) is designated as the national agency for responding to cyber security incidents. CERT-In operates an automated cyber threat exchange platform for proactively collecting, analysing and sharing tailored alerts with organisations across sectors for proactive threat mitigation actions by them.

CERT-In has set up the National Cyber Coordination Centre to generate situational awareness regarding existing and potential cyber security threats.

CERT-In operates the Cyber Swachhta Kendra (Botnet Cleaning and Malware Analysis Centre) to detect malicious programs and free tools to remove the same, and to provide cyber security tips and best practices for citizens and organisations.

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS), Persons Convicted(PCV) under Total Cyber Crimes during 2019-2021

SL	State/UT	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	1886	235	3	452	344	5	1899	314	6	475	446	9	1875	374	8	363	515	8
2	Arunachal Pradesh	8	0	0	1	0	0	30	1	0	12	1	0	47	3	0	5	3	0
3	Assam	2231	349	13	1636	733	13	3530	385	0	1717	395	0	4846	579	2	6096	931	2
4	Bihar	1050	288	4	1014	519	17	1512	651	0	751	727	0	1413	424	2	980	520	2
5	Chhattisgarh	175	94	13	139	136	19	297	152	3	209	188	3	352	200	0	260	245	0
6	Goa	15	20	0	3	25	0	40	6	0	15	15	0	36	18	0	42	22	0
7	Gujarat	784	447	0	1083	1064	0	1283	475	0	942	906	0	1536	715	0	1395	1394	0
8	Haryana	564	188	6	314	288	10	656	221	0	347	323	0	622	326	3	647	601	4
9	Himachal Pradesh	76	20	2	44	24	2	98	31	0	46	39	0	70	63	1	68	77	1
10	Jharkhand	1095	344	19	402	568	19	1204	462	125	820	791	131	953	400	25	1414	1215	45
11	Karnataka	12020	111	9	446	183	10	10741	2842	2	489	2916	2	8136	5801	10	615	5967	12
12	Kerala	307	176	2	220	214	2	426	161	0	299	179	0	626	287	2	447	345	2
13	Madhya Pradesh	602	405	18	659	531	24	699	445	14	692	598	15	589	487	50	803	802	119
14	Maharashtra	4967	980	7	1739	1470	9	5496	902	3	1735	1238	3	5562	1428	23	2475	1914	60
15	Manipur	4	0	0	8	0	0	79	0	0	17	0	0	67	2	0	31	2	0
16	Meghalaya	89	2	0	3	3	0	142	1	0	9	7	0	107	6	0	2	8	0
17	Mizoram	8	4	0	5	5	0	13	8	2	4	8	2	30	20	3	31	21	3
18	Nagaland	2	0	0	0	0	0	8	0	0	0	0	0	8	0	0	1	0	0
19	Odisha	1485	220	0	316	351	0	1931	282	0	369	396	0	2037	313	0	363	412	0
20	Punjab	243	90	5	259	118	9	378	106	1	298	162	1	551	188	4	416	247	4
21	Rajasthan	1762	312	35	571	556	41	1354	340	24	541	520	32	1504	502	23	861	864	40
22	Sikkim	2	1	0	3	2	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	385	113	8	400	161	10	782	135	7	516	237	9	1076	147	6	612	198	8
24	Telangana	2691	847	10	748	1564	11	5024	939	280	1169	1158	282	10303	1361	19	1478	2179	21
25	Tripura	20	4	0	1	5	0	34	5	0	6	5	0	24	10	0	8	10	0
26	Uttar Pradesh	11416	3705	201	4324	5258	272	11097	4987	642	6491	6427	878	8829	4407	292	6887	6006	387
27	Uttarakhand	100	40	1	71	72	1	243	58	0	93	80	0	718	158	0	207	266	0
28	West Bengal	524	104	4	215	124	4	712	178	0	203	313	0	513	307	17	246	336	17
	TOTAL STATE(S)	44511	9099	360	15076	14318	478	49708	14087	1109	18265	18075	1367	52430	18526	490	26753	25100	735
29	A&N Islands	2	0	0	0	0	0	5	5	0	3	5	0	8	3	0	12	4	0
30	Chandigarh	23	9	5	14	14	6	17	3	1	4	3	2	15	6	0	9	7	0
31	D&N Haveli and Daman & Diu+	3	0	0	1	0	0	3	1	0	1	1	0	5	2	0	4	4	0
32	Delhi	115	58	2	147	80	2	168	61	0	107	77	0	356	157	1	494	336	1
33	Jammu & Kashmir*	73	18	0	22	22	0	120	14	0	33	23	0	154	49	0	102	60	0
34	Ladakh	-	-	-	-	-	-	1	0	0	0	0	0	5	0	0	0	0	0
35	Lakshadweep	4	0	0	0	0	0	3	0	0	2	0	0	1	1	0	0	1	0
36	Puducherry	4	3	0	8	8	0	10	5	0	5	5	0	0	0	0	0	0	0
	TOTAL UT(S)	224	88	7	192	124	8	327	89	1	155	114	2	544	218	1	621	412	1
	TOTAL (ALL INDIA)	44735	9187	367	15268	14442	486	50035	14176	1110	18420	18189	1369	52974	18744	491	27374	25512	736

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019

** Data of erstwhile Jammu & Kashmir State including Ladakh during 2019

Crime Heads-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Cyber Crimes during 2019-2021

SL	Crime Heads	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Tampering computer source documents	173	42	2	60	62	8	338	76	20	153	134	23	55	51	0	106	72	0
2	Computer Related Offences	23734	3691	161	5174	5586	188	21926	6435	508	6499	7726	568	19915	10256	211	9577	12852	295
3	Cyber Terrorism	12	3	0	17	11	0	26	4	0	20	6	0	15	6	0	8	10	0
4	Publication/transmission of obscene / sexually explicit act in electronic form	4203	1567	86	2531	2111	106	6308	2343	66	3858	3170	82	6598	2811	123	4819	3547	139
5	Interception or Monitoring or decryption of Information	9	8	0	8	8	0	7	3	0	3	3	0	2	1	0	0	2	0
6	Un-authorized access/attempt to access to protected computer system	2	2	0	2	2	0	2	0	0	0	0	0	3	0	0	0	0	0
7	Abetment to Commit Offences	0	0	0	0	0	0	1	1	0	1	1	0	7	4	0	5	5	0
8	Attempt to Commit Offences	14	10	0	16	14	0	18	12	0	16	14	0	5	3	0	3	3	0
9	Other Sections of IT Act	2699	451	50	727	690	78	1017	320	37	509	431	48	827	386	19	671	536	35
A	Total Offences under I.T. Act	30846	5774	299	8535	8484	380	29643	9194	631	11059	11485	721	27427	13518	353	15189	17027	469
10	Abetment of Suicide (Online)	7	6	0	12	12	0	10	6	0	12	7	0	10	10	0	13	12	0
11	Cyber Stalking/Bullying of Women/Children	771	463	12	673	581	15	872	438	8	619	525	10	1176	702	15	870	830	16
12	Data theft	282	28	1	59	42	1	98	137	75	205	195	75	170	33	3	156	42	4
13	Fraud	6229	1119	18	2539	1980	40	10395	1688	221	2332	2268	246	14007	1815	30	3503	2988	73
14	Cheating	3367	535	10	1249	1292	14	4480	771	60	1277	1163	85	6343	842	27	3977	1707	30
15	Forgery	511	127	0	167	463	0	582	419	77	479	454	189	198	102	16	541	271	21
16	Defamation/Morphing	19	4	0	5	4	0	51	4	0	15	6	0	31	11	0	13	12	0
17	Fake Profile	85	35	0	45	43	0	149	43	2	65	65	2	123	39	1	47	43	1
18	Counterfeiting	5	5	0	8	8	0	9	2	0	10	4	0	2	1	0	1	1	0
19	Cyber Blackmailing/Threatening	362	109	2	296	145	2	303	121	6	203	153	6	689	238	2	1020	553	3
20	Fake News on Social Media	188	60	1	171	94	1	578	145	1	213	207	1	179	148	0	145	185	0
21	Other Offences	1974	883	23	1404	1204	31	2674	1123	9	1716	1501	14	2456	1198	36	1673	1624	39
B	Total Offences under IPC	13800	3374	67	6628	5868	104	20201	4897	459	7146	6548	628	25384	5139	130	11959	8268	187
22	Gambling Act (Online Gambling)	22	16	0	58	54	0	63	31	7	116	85	7	27	26	3	125	107	15
23	Lotteries Act (Online Lotteries)	9	1	0	11	1	0	26	12	11	14	12	11	4	5	0	0	15	0
24	Copy Right Act	34	10	0	8	11	0	49	24	0	44	36	0	32	28	0	40	38	0
25	Trade Marks Act	1	3	0	2	3	0	5	2	0	3	2	0	1	0	0	0	0	0
26	Other SLL Crimes	23	9	1	26	21	2	48	16	2	38	21	2	99	28	5	61	57	65
C	Total Offences under SLL	89	39	1	105	90	2	191	85	20	215	156	20	163	87	8	226	217	80
	Total Cyber Crimes	44735	9187	367	15268	14442	486	50035	14176	1110	18420	18189	1369	52974	18744	491	27374	25512	736

Source: Crime in India